

**THE AGRICULTURAL WORKERS WELFARE BILL, 2001**

SHRI S. RAMACHANDRAN PILLAI (Kerala): Sir, I beg to move for leave to introduce a Bill to provide for the welfare of Agricultural Workers and to regulate their employment and conditions of their work, service and for matters connected therewith.

*The question was put and the motion was adopted.*

SHRI S. RAMACHANDRAN PILLAI: Sir, I introduce the Bill.

MR. CHAIRMAN: Dr. C. Narayana Reddy - not present.  
Shri C.P. Thirunavukkarasu.

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**THE CONSTITUTION (AMENDMENT) BILL, 2002**  
**(To amend article 174)**

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI C.P. THIRUNAVUKKARASU: Sir, I introduce the Bill.

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**THE GOVERNMENT OF UNION TERRITORIES**  
**(AMENDMENT) BILL, 2002**

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

*The question was put and the motion was adopted.*

SHRI C.P. THIRUNAVUKKARASU: Sir, I introduce the Bill.

**THE HIGH COURT OF MADRAS (ESTABLISHMENT OF A PERMANENT**  
**BENCH AT PONDICHERRY) BILL, 2002**

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent bench of the High Court of Madras at Pondicherry.

*The question was put and the motion was adopted.*